

L16

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.210/72/2021**

**Dated this Thursday, the 14<sup>th</sup> day of January, 2021**

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)  
RAVINDER KAUR, MEMBER (J)**

**Proceeding conducted through video conferencing with the  
consent of applicant's counsel.**

Shri Ishwar Prajapati, S/o Kajod Prajapati,  
Age:-30 years, Occ:-Nil, R/a:- Village & Post Loharwada,  
Viya Nasirabad, Dist Ajmer, State:-Rajasthan. - **Applicant**  
(By Advocate Shri Amey R. Deshpande)

**Versus**

1. Union of India, Through Department of Automic Energy, Through its Director, Anushakti Bhavan, C.S.M Marg, Mumbai – 400 001.
2. Bhaba Atomic Research Center, through its Director, Central Complex, Trombay, Mumbai – 400 085.
3. The Personal Officer, Personal Division, Recruitment Section III, Central Complex, Trombay, Mumbai – 400 085. - **Respondents**

**ORAL ORDER**

**Per : Dr. Bhagwan Sahai, Member (A)**

**Present:**

Advocate Shri Amey R. Deshpande for the applicant.

2. Heard the applicant's counsel.
3. A perusal of the OA reveals a number of defects in it and it has not been drafted carefully. Verification to the OA is also not in the format prescribed under CAT (Procedure) Rules. The notarized affirmation dated 13.01.2020 is also not as per the format of verification. While the notarized affirmation is of 13.01.2020, the OA was actually filed on 27.02.2020.
4. In view of these and other defects in this application, Shri Shinde requests permission to withdraw this OA with liberty to file a properly drafted better OA.
5. In view of these submissions, this OA is dismissed as withdrawn.
6. The applicant may file another properly drafted OA on his grievance.

**(Ravinder Kaur)**  
**Member (Judicial)**  
kmg\*

**(Dr. Bhagwan Sahai)**  
**Member (Administrative)**

JD  
22/01/21